

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA 1814/96

New Delhi this the 8th day of September, 1997.
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

(10)

Shri Amir Singh Retd.
Machinist T.No.1390
Meerut (U.P.)

(By Advocate Sh.V.P.S. Tyagi) ... Applicant

Vs

1. Union of India through Sec.
Ministry of Defence, New Delhi.
2. Director General EME Branch,
AHQ, DHQ P.O. New Delhi
3. Commandant 510 Army Base
Workshop, Meerut Cantt.

(By Advocate Sh.V.S.R. Krishna) ... Respondents

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Both the learned counsel agreed that the claim of LTC raised in this application is similar to the claim that has been dealt with in Balram Vs. Union of India and Ors. (OA 1813/96) by today's order.

2. For the reasons given in O.A. 1813/96, the rejection of the applicant's claim for LTC for the journey he has performed from Meerut to Kanyakumari during the period between 13.5.95 to 28.5.95 is quashed and set aside. The case is remitted to Respondent 3 to consider the claim of the applicant in the light of the orders passed with regard to the similar claims of four other persons who are stated to have undertaken the journey along with the applicant in the same Bus whose details are given in para 5(vi) of the O.A. The necessary affidavits of as many as persons as possible who travelled with him shall be given by the applicant to Respondent 3 within two weeks from the date of receipt of a copy of this order. Thereafter, Respondent 3 shall consider the claim of the applicant and pass a speaking

VS

(11)

and reasoned order with intimation to the applicant and any amounts due to the applicant on LTC shall be paid within two months thereafter.

3. O.A. disposed of as above. No order as to costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

'SRD'